

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 4273 of 2020**

1.Rahul Mahto  
2.Suresh Mahto ..... Petitioner (s)

**Versus**

The State of Jharkhand ..... Opposite Party (s)

**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**

For the Petitioner(s) : Mr. Nagmani Tiwari, Advocate  
For the State : Mr. Satish Kr. Keshri, APP

**2/Dated: 21<sup>st</sup> July, 2020**

Heard through V.C.

2. Learned counsel for the petitioners undertakes to remove the defects as pointed out by the office within a period of four weeks from today.

3. The instant application has been preferred by the petitioners for grant of regular bail in connection with Kuru, P.S. Case No. 196 of 2019, corresponding to G.R. Case No. 56 of 2020 (S.T. No. 09 of 2020), registered under Sections 147, 148, 149, 323, 325, 307, 506, 385, 386, 387 of the Indian Penal Code and Section 3/4 of the Explosive Substance Act, Sections 27 and 35 of the Arms Act and Section 17 of the C.L.A. Act, pending in the court of learned Addl. Sessions Judge-IV, Lohardaga.

4. Learned counsel for the petitioners submits that the charge has already been framed in this case on 26.02.2020 itself. He further submits that the TIP chart co-accused namely, Raj Kumar Oraon and Sharma Munda who were identified were already granted bail by this Court in B.A. No. 3533 of 2020. He further submits that the petitioners have not been identified in T.I Parade.

5. Learned Addl. P.P. opposes the prayer for bail, however, he

could not dispute the fact that the co-accused persons who were identified in T.I.P have already been granted bail.

6. In the aforesaid facts and circumstances of the case, petitioners are directed to be released on bail. At present the petitioners shall be released on furnishing personal bail bond of Rs. 5,000/- (Five thousand only) each, thereafter when the lockdown period is over, the petitioners shall furnish bail bond of Rs. 10,000/- (ten thousand only) each with two sureties of the like amount each to the satisfaction of learned Addl. Sessions Judge-IV, Lohardaga, in connection with Kuru, P.S. Case No. 196 of 2019, corresponding to G.R. Case No. 56 of 2020 (S.T. No. 09 of 2020), within a period of one month from the date of lifting of lockdown.

7. Further, the petitioners shall appear on each and every date during trial before the learned trial court whenever the functioning of regular court begins till then the petitioners shall register their presence before the concerned police station fortnightly, failing which the learned trial court shall be at liberty to cancel his bail.

8. With the aforesaid directions this bail application is allowed and disposed of.

**(Deepak Roshan, J.)**